to Questions

action is being taken by the Government. The Minister of Parliamentary Affairs is sitting here. He should say something in this respect. ...(Interruptions)

[English]

SHRI VIDYACHRAN SHUKLA: This is an important matter on which the considered response has to come from the Home Minister. If the hon. Members give notice of this matter and you allow it, we can come up with a considered response. On an important matter like this, I cannot make any comment or any recommendation.

[Translation]

SHRI ATAL BIHARI VAJPAYEE: Mr. Speaker, Sir, the issue has been raised. If the hon. Minister is unable to reply today he can give its reply tomorrow, Border area is burning.

[English]

MR. SPEAKER: It is correct, but this is becoming a question of reorganisation of State and one Minister may not be able to take a cecision. The Council of Minister would be required to take a decision.

[Translation]

SHRI ATAL BIHARI VAJPAYEE: Mr. Speaker, Sir, what is the Government doing to solve the crisis. There is discontentment in Congress party, itself. Mr. Tiwari is threatening to resign.

SHRI LAL X. ADVANI: There may be differences of opinions but the state Government is paralysed there and what action is being taken in this regard by the Union Government.

[English]

It is responsible under article 365, Government has to make a statement on this issue.....(Interruptions)

MR. SPEAKER: The only thing they want to know is that there are certain facilities and certain kind ofthings to be done by the Government for the people. Now, those things are not being done. Are you in a position to say something on those matter? Not on the reorganisation of the State.

SHRI VIDYACHARAN SHUKLA: This matter will have to be considered by the Home Minister and the Home Ministry and they can come up with the response. I will convey to him the feelings of the House and your observation for appropriate action.....(Interruptions)

[Translation]

SHRI MOHAMMAD ALI ASHRAF FATMI (Darbhanga): Mr. Speaker, Sir, through you I would like to raise two issues before the House. The first issue is about the announcemnt of elections to be held in 6 states. Elections are also due in Delhi and at two places in Maharashtra. In Delhi, the names of about 50 thousand persons, and a in Maharashtra in Bombay about 4.5 lakh persons are being deleted from the voters list. Most of them belong to minorities. In Bombay these people are told to submit documentary proves of their citizenship within 7-10 days it may be a birth cetificate or a copy of Passport or citizenship certificate. I would like to say that people like Ali Sardar Jafri to whom the Government had awarded "Padam Shri" are also asked to produce documents to

prove their citizenships. I would like to say that names of about 2 or 2.5 million persons have been deleted from the voters list. Elections are going to be held in six State. Names of these persons were in the voters list during the last elections but this time their names are being deleted intentionally. This news has been published in various newspapers throughout the country. I demand that these persons should be given time for providing citizenship especially in those six States where elections are being held. They have been told to give complete information within seven to ten days. It is a very serious matter. They are intentionally deleting the names of a particular community. Mr. Speaker, Sir, this matter should be taken seriously. Hon. Minister should reply to it.

My second question is about identify cards. As you know that elections are going to held in six Satets. The issue of identity cards also been raised here ...(Interruptions) My point is that....

Mr. Spaker: Whatever may be your point, whether all the Members would speak on a single point. You have got your chance to speak.

(Interruptions)

SHRI RAMSAGAR ((Barabanki): Mr. Speaker, Sir, the Bhartiya Janata Party has put up demand for the formation of a separate Uttrakhand state in Uttar Pradesh. In this context I would like to say that a very strong movement is going on for the formation of a separate Uttrakhand State in Uttar Pradesh for long time and the House is well aware of it. Keeping in view the feeling of the people and geographical conditions of the area, the Uttar Pradesh Government has sent resolution duly passed by the State Assembly. As the hon. Members have said that we support the demand for the formation of a separate Uttarkhand state.

Hon. Mr. Speaker, Sir, in view of the development of that particular region the Government of Uttar Pradesh have raised the budget. A committee headed by a Secretary has been set up to monitor the implementation of developmental programme and proper utilisation of the funds. Efforts are being made to check injustice with the region. Mr. Speaker, Sir, I would like to mention it specially because the same demand has been raised here time and again, which reveals that those people have malafied intention to defame Uttar Pradesh Government.. (Interruptions)

SHRI SATYA DEO SINGH (Balrampur): Sir, people are being shot and lathi charged there and women are being raped.. (Interruptions)...and he is talking of development... (Interruptions)

SHRI RAMSAGAR Sir, the Government of India should accord the demand to set up a separate Uttarkhand state. (Interruptions)

[English]

MR. SPAAKER: You please complete your speech. Nothing except his statement, is going on record.

[Translation]

SHRI RAMSAGAR: Sir, I would like to say that present Uttar Pradesh Government and hon. Mulayam Singh Yadav will be given credit if the Government of India accepts the demand to set up Uttrakhand. The Government of Samajvadi Party will win again in next elections and BJP will not come in power there. This proposal to set up separate Uttrakhand has been sent by Samajvadi Party and we support that (Interruptions)*

[English]

MR. SPEAKER: This is not going on record. [Translation]

SHRI VIRENDRA SINGH (Mirzapur): Mr. Speaker, Sir, since the beginning of the Tenth Lok Sabha several cases of corruption have been unearthed. Sometime it is security scam involving Harshad Mehta, some toher time it is sugar scam. The Government has set up a Committee when these issues were raised...(Interruptions).

Mr. SPEAKER: What are you talking about, on which subject you are speaking? For these matters there is a fixed time. You are not asked to make a speech here.

(Interruptions)

SHRI VIRENDRA SINGH: Mr. Speaker, Sir, you are the custodian of this House. I seek your protection...(Interruptions)

MR. SPEAKER: I will allow you at some proper time. I cannot allow you at your will...(Interruptions)

SHRI VIRENDRA SINGH: Sir, you are capable to allot time for it..(Interruptions)

MR. SPEAKER: I will allow you to speak on it when it is discussed.

(Interruptions)

SHRI VIRENDRA SINGH: Sir, Now I am accountable to public and the public asks us all. We are sitting here as a watch-dog of the country. (Interruptions)*

MR. SPEAKER: You have already expressed your opinion. If your speech prolongs much.

(English)

Nothing will go on record.

[Translation]

You will be given an opportunity to speak tomorrow. I will allow you.

[English]

If you are on this point, I am not allowing you. If you are on some other point. I will allow you.

[Translation]

I will allot you time in course of the discussion on this point.

(Interruptions)

[Translation]

SHRI VIRENDRA SINGH: You, as you order please. But I will express my opinion. If it is deemed fit to go in record, it will be recorded and if you disallow it, it will not go on the record...(Interruptions)

MR. SPEAKER: Such thing will not be allowed in the House.

SHRI VIRENDRA SINGH: Mr. Speaker, Sir, we are responsible to the people and everyday they ask us questions in this regard. (Interruptions)

MR. SPEAKER: I have given you time to speak here. But you should speak only if you have any other subject. You are talking jargons..(Interruptions)

SHRI VIRENDRA SINGH: Mr. Speaker, Sir, people always put questions before us in this regard. The corruption issue is raised in Parliament every day and the Government simply sets up a committee therefor...(Interruptions)

MR. SPEAKER: You did not raise even a single question. You are raising an unlisted question.

SHRI VIRENDRA SINGH: You can go through the notice. Mr. Speaker, Sir, the people askus as to why the committee appointed by the Government always.. in the favour of the Government...

[English]

MR. SPEAKER: This is not going on record.

(Interruptions)*

[Translation]

MR. SPEAKER: This is not the proper manner. I asked you to raise any other issue.

(Interruptions)

SHRI VIJOY KUMAR YADAV (Nalanda): Mr. Speaker, Sir, thank you for giving me an opportunity to speak here. Mr. Speaker, Sir, many other hon. Members also raised this issue that many States are going to polls in the month of February and a constitutional crisis is likely to be created.

MR. SPEAKER: Why are you raising this issue again? As other hon. Members have already raised it, you should raise any other issue.

SHRI VIJOY KUMAR YADAV: Mr. Speaker, Sir, my submission is only this much that the Government should clarify the issue instantly and this issue should be taken up here so that no constitutional crisis crops up there.

MR. SPEAKER: This is enough. Please resume your seat.

SHRI VIJOY KUMAR YADAV: Mr. Speaker, Sir the issue of tabling of the report of the Gyan Prakash Committee is being talked about....

Not recorded.